

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1525  
ANSWERED ON:15.07.2009  
FUNDS FOR FORESTRY AND WILDLIFE CONSERVATION  
Ahir Shri Hansraj Gangaram

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether large amount of money meant for forestry and wildlife conservation has been lying unspent inspite of repeated orders of the Supreme Court;
- (b) if so, the details thereof including the unspent amount and the time since when the said amount remained unspent;
- (c) the reasons therefor; and
- (d) the steps taken/proposed to be taken by the Government to utilize the funds fully?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (d) As on 30.06.2009, about Rs.9932.12 crores were available with the Ad-hoc Compensatory Afforestation Fund Management and Planning Authority (CAMPA), which was constituted by the Hon'ble Supreme Court of India vide its Order dated 05.05.2006 in I.A. No. 1473 in the Writ Petition (Civil) No. 202 of 1995 in the matter of T.N. Godavarman Thirumulpad Versus Union of India & Others. The above amount has been remitted gradually into the account of Ad-hoc CAMPA by the States/Union Territories in accordance with the Apex Court Order of 05.05.2006. A statement showing the State-wise amount remitted into the account of Ad-hoc CAMPA is placed at Annexure.

The Ad-hoc CAMPA could not release money to the States/Union Territories, as the Hon'ble Supreme Court did not authorize it to disburse monies remitted by them.

The Ad-hoc CAMPA filed a report on 07.07.2009, in the Hon'ble Supreme Court in compliance with its Order dated 25.02.2009 in I.A.No. 2143 in the Writ Petition (Civil) No.202 of 1995, seeking authorization to release money in phases as per Annual Plans of Operations (APOs) submitted by States/UTs. The Hon'ble Supreme Court has since granted its prayer, to do so, on 10.07.2009.